

ITEM NO.33

COURT NO.3

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22793/2022

(Arising out of impugned final judgment and order dated 20-09-2022 in WA No. 790/2022 passed by the High Court Of M.p At Gwalior)

THE STATE OF MADHYA PRADESH & ANR.

Petitioner(s)

VERSUS

DR. RAKESH KUMAR SHARMA & ORS.

Respondent(s)

IA No. 194099/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr.K.M. Natraj, ASG
Dr. Manoj Gorkela, Adv.
Mr. Mrinal Gopal Elker, AOR
Mr. Saurabh Mishra, A.A.G.
Ms. Mrinal Elker Mazumdar, Adv.
Ms. Vaidehi Kothari, Adv.
Ms. Alia, Adv.
Mr. Varun Kumar, Adv.

For Respondent(s)

Ms. Meenakshi Arora, Sr. Adv.
Mr. Kumar Parimal, Adv.
Mr. Smarhar Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

In the facts of this case, we consider it necessary in the interest of justice that SLP(C) No.13954/2016 must be considered along with this special leave petition.

Registry may accordingly, after taking the orders of the Hon'ble the Chief Justice of India, list SLP (C) No. 13954/2016 along with SLP(C) NO. 22793/2022.

Interim order to continue till the next date of hearing.

List on 30th January 2023.

(DEEPAK JOSHI)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR